

**Central Administrative Tribunal  
Principal Bench**

**OA No.2065/2018  
MA No.2339/2018**

New Delhi, this the 7<sup>th</sup> day of September, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Ajay, Aged about 26 years,  
D/o Shri Sehdev Dahiya,  
R/o H.No.1816/30, Gali no.3,  
Sonepat, Haryana-131001.

...Applicant  
(None)

**Versus**

1. The Secretary  
M/o Communication and IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi-110001.
2. The Chief Postmaster General,  
Dak-Tar Bhawan,  
G.P.O. Parliament Street,  
New Delhi-110001.

...Respondents

(By Advocate : Shri B.L. Wanchoo)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A) :-**

**MA No.2339/2018**

Nobody appeared for the applicant. This MA has been filed by the applicant seeking condonation of delay in filing the OA. We find that the matter pertains to selection and the OA No.2065/2018, has been filed on 22.05.2018, against the impugned order of

cancellation of the exam dated 14.10.2015. Respondents informed that the cancellation notice was available from 14.10.2015, on the India Post official website. Accordingly, there is no justifiable reason to allow the condonation of delay of 2 years and 11 months to file the OA against the said cancellation. The only reason for delay given by the applicant is that he became aware of the cancellation only in March, 2017, however, the result was on the website on 14.10.2015, and no reason has been given as to why the OA was not filed in time. Then in such circumstances, the following decisions of the Hon'ble Supreme Court with regard to limitation/delay in filing the petition have to be followed :-

(i) In ***Esha Bhattacharjee Vs. Managing Committee of Raghunathpur Nafar Academy and Others*** (2013) 12 SCC 649.

After discussing the entire case law on the point of condonation of delay, the Hon'ble Apex Court has culled out certain principles as under:-

15. From the aforesaid authorities the principles that can broadly be culled out are:

i) There should be a liberal, pragmatic, justice-oriented, non-pedantic approach while dealing with an application for condonation of delay, for the courts are not supposed to legalise injustice but are obliged to remove injustice.

ii) The terms "sufficient cause" should be understood in their proper spirit, philosophy and purpose regard being had to the fact that these terms are basically elastic and are to be applied in proper perspective to the obtaining fact- situation.

- iii) Substantial justice being paramount and pivotal the technical considerations should not be given undue and uncalled for emphasis.
- iv) No presumption can be attached to deliberate causation of delay but, gross negligence on the part of the counsel or litigant is to be taken note of.
- v) Lack of bona fides imputable to a party seeking condonation of delay is a significant and relevant fact.
- vi) It is to be kept in mind that adherence to strict proof should not affect public justice and cause public mischief because the courts are required to be vigilant so that in the ultimate eventuate there is no real failure of justice.
- vii) The concept of liberal approach has to encapsule the conception of reasonableness and it cannot be allowed a totally unfettered free play.
- viii) There is a distinction between inordinate delay and a delay of short duration or few days, for to the former doctrine of prejudice is attracted whereas to the latter it may not be attracted. That apart, the first one warrants strict approach whereas the second calls for a liberal delineation.
- ix) The conduct, behaviour and attitude of a party relating to its inaction or negligence are relevant factors to be taken into consideration. It is so as the fundamental principle is that the courts are required to weigh the scale of balance of justice in respect of both parties and the said principle cannot be given a total go by in the name of liberal approach.
- x) If the explanation offered is concocted or the grounds urged in the application are fanciful, the courts should be vigilant not to expose the other side unnecessarily to face such a litigation.
- xi) It is to be borne in mind that no one gets away with fraud, misrepresentation or interpolation by taking recourse to the technicalities of law of limitation.
- xii) The entire gamut of facts are to be carefully scrutinized and the approach should be based on the paradigm of judicial discretion which is founded on objective reasoning and not on individual perception.

xiii) The State or a public body or an entity representing a collective cause should be given some acceptable latitude.

16. To the aforesaid principles we may add some more guidelines taking note of the present day scenario. They are: -

- a) An application for condonation of delay should be drafted with careful concern and not in a half hazard manner harbouring the notion that the courts are required to condone delay on the bedrock of the principle that adjudication of a lis on merits is seminal to justice dispensation system.
- b) An application for condonation of delay should not be dealt with in a routine manner on the base of individual philosophy which is basically subjective.
- c) Though no precise formula can be laid down regard being had to the concept of judicial discretion, yet a conscious effort for achieving consistency and collegiality of the adjudicatory system should be made as that is the ultimate institutional motto.
- d) The increasing tendency to perceive delay as a non-serious matter and, hence, lackadaisical propensity can be exhibited in a non-challant manner requires to be curbed, of course, within legal parameters.”

(ii) In ***Chennai Metropolitan Water Supply and Sewage Board and Others Vs. T.T. Murali Babu*** ( 2014) 4 SCC 108, it

was held by the Hon’ble Apex Court as under :-

13. First, we shall deal with the facet of delay. In Maharashtra State Road Transport Corporation v. Balwant Regular Motor Service, Amravati and others[6] the Court referred to the principle that has been stated by Sir Barnes Peacock in Lindsay Petroleum Co. v. Prosper Armstrong Hurd, Abram Farewall, and John Kemp[7], which is as follows: -

“Now the doctrine of laches in Courts of Equity is not an arbitrary or a technical doctrine. Where it

would be practically unjust to give a remedy, either because the party has, by his conduct, done that which might fairly be regarded as equivalent to a waiver of it, or where by his conduct and neglect he has, though perhaps not waiving that remedy, yet put the other party in a situation in which it would not be reasonable to place him if the remedy were afterwards to be asserted in either of these cases, lapse of time and delay are most material. But in every case, if an argument against relief, which otherwise would be just, is founded upon mere delay, that delay of course not amounting to a bar by any statute of limitations, the validity of that defence must be tried upon principles substantially equitable. Two circumstances, always important in such cases, are, the length of the delay and the nature of the acts done during the interval, which might affect either party and cause a balance of justice or injustice in taking the one course or the other, so far as relates to the remedy.”

14. In State of Maharashtra v. Digambar[8], while dealing with exercise of power of the High Court under Article 226 of the Constitution, the Court observed that power of the High Court to be exercised under Article 226 of the Constitution, if is discretionary, its exercise must be judicious and reasonable, admits of no controversy. It is for that reason, a person’s entitlement for relief from a High Court under Article 226 of the Constitution, be it against the State or anybody else, even if is founded on the allegation of infringement of his legal right, has to necessarily depend upon unblameworthy conduct of the person seeking relief, and the court refuses to grant the discretionary relief to such person in exercise of such power, when he approaches it with unclean hands or blameworthy conduct.

15. In State of M.P. and others etc. etc. v. Nandlal Jaiswal and others etc. etc.[AIR 1987 SC 251] the Court observed that :-

“it is well settled that power of the High Court to issue an appropriate writ under Article 226 of the Constitution is discretionary and the High Court in exercise of its discretion does not ordinarily

assist the tardy and the indolent or the acquiescent and the lethargic.”

It has been further stated therein that :

“if there is inordinate delay on the part of the petitioner in filing a petition and such delay is not satisfactorily explained, the High Court may decline to intervene and grant relief in the exercise of its writ jurisdiction.”

Emphasis was laid on the principle of delay and laches stating that resort to the extraordinary remedy under the writ jurisdiction at a belated stage is likely to cause confusion and public inconvenience and bring in injustice.

16. Thus, the doctrine of delay and laches should not be lightly brushed aside. A writ court is required to weigh the explanation offered and the acceptability of the same. The court should bear in mind that it is exercising an extraordinary and equitable jurisdiction. As a constitutional court it has a duty to protect the rights of the citizens but simultaneously it is to keep itself alive to the primary principle that when an aggrieved person, without adequate reason, approaches the court at his own leisure or pleasure, the Court would be under legal obligation to scrutinize whether the lis at a belated stage should be entertained or not. Be it noted, delay comes in the way of equity. In certain circumstances delay and laches may not be fatal but in most circumstances inordinate delay would only invite disaster for the litigant who knocks at the doors of the Court. Delay reflects inactivity and inaction on the part of a litigant – a litigant who has forgotten the basic norms, namely, “procrastination is the greatest thief of time” and second, law does not permit one to sleep and rise like a phoenix. Delay does bring in hazard and causes injury to the lis.

17. In the case at hand, though there has been four years’ delay in approaching the court, yet the writ court chose not to address the same. It is the duty of the court to scrutinize whether such enormous delay is to be ignored without any justification. That apart, in the present case, such belated approach gains more significance as the respondent-employee being

absolutely careless to his duty and nurturing a lackadaisical attitude to the responsibility had remained unauthorisedly absent on the pretext of some kind of ill health. We repeat at the cost of repetition that remaining innocuously oblivious to such delay does not foster the cause of justice. On the contrary, it brings in injustice, for it is likely to affect others. Such delay may have impact on others' ripened rights and may unnecessarily drag others into litigation which in acceptable realm of probability, may have been treated to have attained finality. A court is not expected to give indulgence to such indolent persons - who compete with 'Kumbhakarna' or for that matter 'Rip Van Winkle'. In our considered opinion, such delay does not deserve any indulgence and on the said ground alone the writ court should have thrown the petition overboard at the very threshold."

2. A careful perusal of the decisions of the Hon'ble Apex Court in ***Esha Bhattacharjee*** (supra) and ***Chennai Metropolitan Water Supply and Sewage Board and Others*** (surpa) wherein, it was categorically held that the conduct, behavior and attitude of a party relating to its inaction or negligence are relevant factors to be taken into consideration and the fundamental principles that the courts are required to weigh the scale of balance of justice in respect of both parties and the said principles cannot be given a total go by in the name of liberal approach and with the increasing tendency to perceive delay as a non-serious matter, and ***lackadaisical propensity can be exhibited in a non-challant manner required to be curbed off and the court is not expected to give indulgent persons who compete with 'Kumbhakarna' or for that matter***

**'Rip Van Winkle', wherein such delay does not deserve any indulgence and on the said ground alone, the courts should have thrown the petition overboard at the very threshold.**

3. Hence, we do not find any grounds for condonation of delay and MA No.2339/2018 is, accordingly, rejected.

**OA No.2065/2018**

4. In view of the above order passed in MA, the OA also stands dismissed. No costs.

( S.N. Terdal )  
Member (J)

( Nita Chowdhury )  
Member (A)

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